

THE HIGH COURT OF KERALA

KOCHI - 682 031

DATED - 13.12.2016

PROCEEDINGS

Judicial Department - Establishment - Inter-district transfer of Clerk - Sanctioned - Orders issued.

- Read:-
1. Letter No. C1 - 4/2016 dated 18.06.2016 of the District Judge, Thiruvananthapuram.
 2. Letter No. A1 - 22/2016 (1) dated 09.08.2015 of the District Judge, Manjeri.
 3. Application dated 03.08.2016 of Sri.Anil Duth S.S, Senior Clerk, Sub Court, Tirur.
 4. G.O.(Ms) No. 04/61/PD dated 02.01.1961.
 5. G.O.(P) No. 36/2014/P& ARD dt. 30.10.2014.

ORDER NO. C7 - 56128/2016

As per the letter read as 1st paper above, the District Judge, Thiruvananthapuram reported one vacancy of Clerk, to be filled up by the High Court through inter-district/departamental transfer.

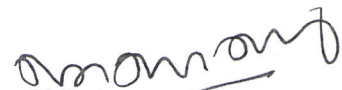
On consideration of the undertaking of the incumbent agreeing to be reverted as Clerk in the event of transfer, to be ranked as junior to the juniormost Clerk in the civil judicial wing of Thiruvananthapuram on the date of joining duty and also expressing the willingness for consequential re-fixation of pay in the entry post of Clerk excluding the fixation benefits enjoyed on promotion, the High Court has decided to allow the request of Sri.Anil Duth S.S, Senior Clerk, Sub Court, Tirur for transfer to the civil judicial wing of Thiruvananthapuram and to accommodate him against the vacancy that arose on 05.03.2016.

Accordingly, Sri.Anil Duth S.S, Senior Clerk, Sub Court, Tirur is reverted as Clerk and allotted to the Civil Judicial Wing of Thiruvananthapuram subject to the terms and conditions laid down in the Government Order read as 4th paper above, and other rules governing inter-district transfer of Government Employees.

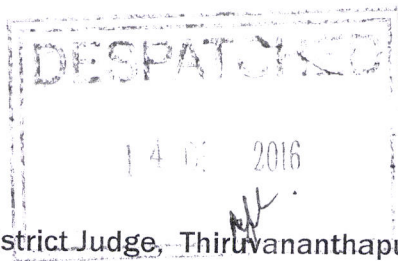
The joining time of the transferee will be governed by Rule 136, Part I KSRs.

The District Judge, Thiruvananthapuram shall issue necessary posting orders to the transferee.

(By Order)


K. Babu

Registrar (Subordinate Judiciary)



To

- The District Judge, Thiruvananthapuram.
The District Judge, Manjeri.
The person concerned. (Through the District Judge, Manjeri)
The Administrative Record Section, High Court. (2 Copies)
The file/Stock file.

The IT Section High Court (for publishing in the website)